

ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

Wednesday the 14th day of June 2000

PRESENT

The Hon'ble Mr. Justice D.H. Nasir, Vice-Chairman  
and

The Hon'ble Shri S.MANICKAVASAGAM, ADMINISTRATIVE MEMBER

R.A.Nos. 17 of 2000 in OA No.719 of 1999

R.A.No. 18 of 2000 in OA No.742 of 1999

R.A.No.17/2000 OA NO.719  
of 1999

1. Appi Reddy

2. T.Rama Mohan

3.S.Venkateswara Rao

4.S.Seshatalpa Sai .. Review applicants.. Applicants

R.A.No.18/2000 OA 742/99

1.T.Vijaya Raghava Rao

2.T.Srinivas

3.P.Muttaiah

4.A.Seshagiri Rao

5.R.Chakrapani

6.V.Venkateswarlu

7.R.Srinivas .. Review applicants .. Applicants  
Vs.

1.The Union of India rep.

by the Chairman

Telecom Commission

New Delhi-110.001

.. Respondents in R.A.No.17 of 2000  
and OA NO.719/1999

2.The Chief General Manager

A.P.Telcom Circle

Abids

Hyderabad

3.The Divisional Engineer

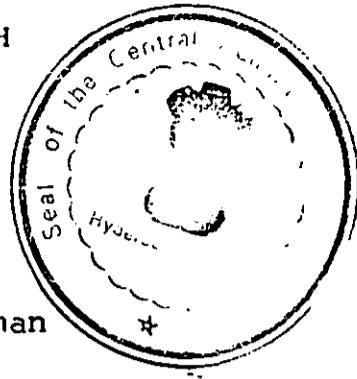
Microwave Project

Vijayawada

4.The sub-Divisional Engineer

Installation, Tax Building

Vijayawada



1. The Union of India rep. by the Chairman, Telecom Commission  
New Delhi
2. The Chief General Manager  
Andhra Pradesh Telecom Circle  
Abids, Hyderabad
3. The Telecom District Manager  
Nalgonda
4. The Telecom District Manager  
Khammam .. Respondents in R.A. 18 of 2000  
and OA No. 742/99

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Mr. R. Yogender Singh .. Advocate for the review  
applicants in both the  
RAs

Mr. Rajeswara Rao .. Advocate for the respondents  
in R.A. NO.17 of 2000

Mr. B. N. Sharma .. Advocate for the respondents in  
RA No.18 of 2000

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Order: Pronounced by the Hon'ble Shri S.MANICKAVALAGAM  
MEMBER(A)

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We have perused the averments in the affidavit filed in support of the review application.

2. In the main OA Nos. 719 of 1999 and 742/99 the relief sought for was to permit the applicants to sit for the JTOs examination scheduled in May 1999 by setting aside the impugned order dated 22.3.1999 insisting upon the service limit of five years under the 15% quota.

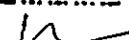
3. When the main OAs were taken up for final disposal, admittedly the examinations were held as scheduled in the year 1999 and therefore the relief sought for has no relevance. In other words, the OAs have become infructuous. In the reply filed by the respondents in the main OA, it was averred by the respondents that as per rules, the period of five years experience is mandatory along with other qualifying standards. The OAs were dismissed with an observation that as and when the applicants complete the required qualification both in terms of education or otherwise, they may be called/to apply for the post of JTO by writing examination etc. In view of the above observations, we do not find any merit in the R.A. Further no error apparent on the face of record has been pointed out in the affidavit filed in support of the R.As. If the applicants want relief which are of different nature, the remedy lies elsewhere and not by filing R.As.

4. In the light of the discussion above, we hold

RAS

that these OAs are devoid of merit and are accordingly dismissed. There will be no order as to costs.

**प्रमाणित प्रति**  
**CERTIFIED TRUE COPY**

माम संख्या ८४१७/सू. ०३-७१९/८५  
CASE NUMBER ..... ८४१८/सू. ०३-७४४/८५  
नियमित तिथि DATE OF ISSUE T ..... १५/८/८५  
मात्र संख्या क्रमांक १५०  
COPY MADE READY ON .....  


अधिकारी/दायार अधिकारी  
Section Officer, Court Officer  
केंद्रीय संसदीय अधिकारण  
Central Administrative Tribunal  
केंद्रीय वायपीडी  
NEW DELHI BENCH